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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.86/94 in OA No.1530/92

NEW DELHI THIS THE 15TH DAY OF SEPTEMBER, 1994.

**MR.JUSTICE S.K.DHAON, ACTING CHAIRMAN
MR.B.N.DHOUNDIYAL, MEMBER(A)**

Shri Kishan Lal
S/o Shri Gutia
R/o Qr.No.122, EH,
Loco Colony
Delhi Sarai Rohilla,
Delhi.

PETITIONER

SHRI M.K.GAUR, PROXY COUNSEL
FOR SHRI V.P.SHARMA, COUNSEL.

VS

1. Sh.Masih-Uz-Zaman
The General Manager
Northern Railway
Baroda House
New Delhi.

2. Shri J.S.Bhatla
The Divisional Railway Manager
Northern Railway
Bikaner(Raj).

RESPONDENTS

BY ADVOCATE SHRI R.L.DHAWAN.

ORDER(ORAL)

JUSTICE S.K.DHAON:

In compliance of the order dated 22.8.1994, a cheque of a sum of Rs.19,388/- has been handed over by Sh.R.L. Dhawan to Shri M.K.Gaur holding the brief of Sh.V.P.Sharma, counsel for the petitioner. He states that by this payment, the respondents have fully complied with the directions of this Tribunal. These contempt proceedings are, therefore, dropped. The notice of contempt is discharged. No costs.

B.N.D.
(B.N.DHOUNDIYAL)
MEMBER(A)
SNS

S.K.D.
(S.K.DHAON)
ACTING CHAIRMAN